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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

...

Date of Decision: 02.11.1993.

OA 624/93

KAPOOR SINGH ... APPLICANT.

V/s.

UNION OF INDIA & ORS. ... RESPONDENTS.

CORAM:

HON'BLE MR. GOPAL KRISHNA, MEMBER (J).  
HON'BLE MR. O.P. SHARMA, MEMBER (A).

For the Applicant ... SHRI HANUMAN CHAUDHARY.

For the Respondents ... ---

PER HON'BLE MR. GOPAL KRISHNA, MEMBER (J).

The applicant, Kapoor Singh, has filed this application u/s 19 of the Administrative Tribunals Act, 1985, praying that the respondents be directed not to retrench him or pass an order relating to replacement of the applicant from the post of Extra Departmental Branch Post Master.

2. We have heard the learned counsel for the applicant and perused the records.


3. The applicant's case is that he is a Matriculate and he was appointed as Extra Departmental Branch Post Master (for short 'EDBPM') at Doshi by order dated 11.8.93 issued by the respondent No.3. This order stipulates that the applicant's appointment to the post of EDBPM was made provisionally for a period from 30.7.93 to 30.10.93 or till regular appointment is made, whichever period is shorter. In the circumstances, the provisions contained in the Industrial Disputes Act, 1947 are not attracted.

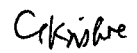
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.....2.

The applicant by serving merely for three months i.e. from 30.7.93 to 30.10.93 has not acquired any right to the post. There is no substance in the contention of the learned counsel for the applicant that the person likely to replace the applicant may not be a regular appointee.

4. We find no merit in the OA and the same is therefore dismissed at the admission stage.

  
( O.P. SHARMA )  
MEMBER (A)

  
( GOPAL KRISHNA )  
MEMBER (J).